

10 CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 1049 OF 2012  
CUTTACK, THIS THE 7<sup>th</sup> DAY OF JANUARY, 2013

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....

Sri Subrat Kumar Nayak,  
Aged about 26 years,  
S/o. Late Kailash Chandra Nayak,  
At-LC/122/10,Sailashree Vihar,  
Chandrakesharpur Phase-2,  
PO: Bhubaneswar-751021,  
PS: Chandrasekharpur,  
Dist: Khordha

.....Applicant

Advocate(s) ..... M/s. P.K.Das-1, S.Das, A.N.Patnaik.

**VERSUS**

Union of India represented through

1. Secretary,  
Department of Health and Family Welfare,  
Room No. 156-A, Nirmal Bhawan,  
New Delhi-110018.
2. The Director (Administration),  
(C.G.H.S.-II),  
Office of the Directorate General of Health Service,  
Govt. of India, Nirman Bhawan,  
New Delhi-110018.
3. Joint Director,  
Central Govt. Health Scheme, Unit-IV,  
Bhubaneswar-751001,  
Dist: Khordha (Odisha)

..... Respondents

Advocate(s)..... Mr. P.R.J.Dash.

**ORDER (ORAL)**

**MR. A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. S.B.Das, Ld. Counsel for the applicant, and Mr. P.R.J.Dash, Ld. Addl. Standing Counsel appearing on behalf of the

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Respondents, on whom a copy of this O.A. has already been served.

2. It transpires from the O.A. that Under Secretary (W&PG) has already recommended the case of the applicant to the Director, CGHS, Respondent No.2 on 29.10.2012 for consideration. Mr. Dash, Ld. A.S.C. is not in a position to apprise this Tribunal regarding status of the recommendation made by the department to Respondent No.2.

3. Mr. Das, Ld. Counsel for the applicant submitted that he will be satisfied if a direction is issued to consider the said Annexure-A/11 by Respondent No.2 within a specific time frame.

4. Taking into consideration the submission made by Ld. Counsel for the applicant, I dispose of this O.A. at the stage of admission itself with direction to Respondent No.2, i.e. Director, CGHS, Office of the Directorate General of Health Service to take a decision on the recommendation of the Under Secretary (W&PG) made on 29.10.2012 within a period of two months from the date of communication of the this order, if it has not yet been disposed of, and communicate the result thereof to the applicant

5. As prayed for by Mr. Das, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent No. 2 at the cost of the applicant for which he will file requisites by 11.01.2013.

6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

  
(A.K. PATNAIK)  
MEMBER(JUDL.)

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